

# Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.6312/2020 (S.W.P. No.1897/2013)

Monday, this the 18th day of January, 2021

(Through Video Conferencing)

## Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Mr. Pradeep Kumar, Member (A)

Muzaffar Ahmad Bhat, Aged: 36 Years, S/o Ghulam Muhammad Bhat, R/o Mominabad, Anantnag, Tehsil and District Anantnag, Kashmir.

..Applicant

(Mr G.Q. Bhat, Advocate)

#### Versus

- 1. State of Jammu and Kashmir through Commissioner/Secretary to Govt. Revenue Department, Civil Sectt., Srinagar.
- 2. Financial Commissioner Revenue, J&K, Srinagar.
- 3. Divisional Commissioner, Kashmir, Srinagar.
- 4. Deputy Commissioner, Anantnag.
- 5. Mr Muzaffar Ahmad Malik, Tehsildar Anantnag.

...Respondents

(Mr. Rajesh Thapa, Deputy Advocate General)

### ORDER (ORAL)



# Mr. Justice L. Narasimha Reddy:

The applicant was working as Patwari, at Halqa Sarnal, District Anantnag. In the year 2013, Tehsildar, Anantnag, placed him under suspension with immediate effect, alleging dereliction of duty. Challenging the same, the applicant filed SWP No.1897/2013, before the Hon'ble High Court of Jammu & Kashmir. An interim order was passed by the Hon'ble High Court on 04.10.2013, staying the operation of the order of suspension.

- 2. The Writ Petition has since been transferred to this Tribunal in view of re-organization of the State of Jammu & Kashmir, and renumbered as T.A. No.6312/2020.
- 3. Today, we heard Mr. G Q Bhat, learned counsel for applicant and Mr. Rajesh Thapa, learned Deputy Advocate General, through video conferencing.
- 4. The applicant was placed under suspension on certain allegations. However, shortly thereafter, the Hon'ble High Court stayed the operation of the order of suspension. The result is that the applicant is continuing in service. It is not known whether any disciplinary proceedings were initiated against the applicant. In case, the disciplinary proceedings are concluded, nothing further remains to be done. If, on the other



hand, they are not concluded as yet, they need to be decided as early as possible.

5. We, therefore, dispose of the T.A. directing that in case any disciplinary proceedings are pending against the applicant, they shall be concluded within three months from the date of receipt of a copy of this order. There shall be no order as to costs.

( Pradeep Kumar ) Member (A) ( Justice L. Narasimha Reddy ) Chairman

#### **January 18, 2021**

/sunil/dsn/sd/shakhi